Central Administrative Tribunal Principal Bench, New Delhi.

TA-174/2007

New Delhi this the 16th day of December, 2015.

Hon'ble Sh. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

Suresh Kumar s/o Sh. Chotu Sahal, R/o 136/15, Gali Hanuman, Gali No. 28, Sant Nagar, Delhi - 9.

Applicant

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(Present: Mr. R.K. Singh)

Versus

- Vice Chairman,
 Delhi Development Authority,
 Central Administration-III,
 D.D.A., I.N.A. New Delhi.
- 2. Executive Engineer, WD-V, DDA, Vikas Minar, New Delhi.
- Dy. Director (F) IVth,
 Delhi Development Authority,
 Vikas Minar,
 New Delhi.

Respondents

(By Advocate : Sh. Manjeet Singh Reen)

ORDER (ORAL)

On 16.09.2015, the learned counsel for the respondents submitted that the reliefs claimed by the applicant have been granted by the respondents by regularising his services w.e.f 01.11.1979. However, the applicant's counsel disputed this fact. In the circumstances, the respondents' counsel was directed to file a detailed affidavit indicating the present status of the applicant along with the necessary documents. In response to the same, the respondents have filed an additional affidavit on 27.10.2015 reiterating the same and also by enclosing a letter dated 15.10.2015 of the applicant,

TA-174/2007

2

addressed to the Vice Chairman, DDA, stating that he has received all the benefits as claimed in the OA and that he is intending to withdraw the OA.

Accordingly, the OA is disposed of as no furthers orders are necessary.
 No costs.

(Shekhar Agarwal) Member (A) (V. Ajay Kumar) Member (J)

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